[पंडित अलगू राय शास्त्री]

sun shines) के स्थान पर नहीं जा रहे हैं, कि जब तक हम नौकरी में हैं कुछ कमा लें, संचित कर लें, बुढ़ापे के लिये या आने वाली नस्लों के लिये। यह दृष्टिकोण ले कर वह न आयें। उन के सामने दृष्टिकोण यह हो कि हम को एक सेवा का सुअवसर मिला है। वह यह समझें कि हम लोक सेवा में दाखिल होने जा रहे हैं।

हमारे इस देश में मैं और सोसाइटियों को नहीं जानता लेकिन मैं जानता हूं कि माननीय गोखले की सोसायटी, सरवेंट्स आफ इंडिया सोसायटी, में बड़े बड़े योग्य पुरुष दाखिल हुए। उन्होंने उस के अन्दर अपना जीवन दान किया। वह जीवन भर सेवा करते थे और मुट्ठी भर जो उन को जीवन निर्वाह के लिये मिलता था उसी पर वह संतोष करते थे। इसी तरह मैं जानता हूं कि स्वर्गीय लाला लाजपतराय की सोसायटी, सरवेंट्स आफ दी पीपुल सोसायटी, में अच्छे अच्छे और योग्य व्यक्ति आये। मैं अनुभव से कह सकता हूं कि उन के सामने जो लक्ष्य था यदि वही आदर्श लोगों के सामने रख दें और उस में मिथ्या अहंकार की कल्पना न हो, तो बहुत कुछ काम चल सकता है। इस दृष्टि से सरकार को कोई न कोई तरीका इस के लिये निकालना चाहिये।

इस के अन्दर मैं अधिक न जा कर यह कहूंगा कि सभी को, चाहे कोई मिनिस्टर हो, या विधान सभा का सदस्य हो, या किसी सरकारी पद पर, सरकारी नौकरी पर काम करने वाला हो, जिन पदों पर रहने से हम को सरकारी खजाने से किसी तरह का धन मिलता हो, तो उस पद पर आने पर जिस दिन नियुक्ति हो उस के तीन महीने के अन्दर हमें एक ऐसा रिटर्न (Return) दाखिल करना चाहिये कि जिस में असेट्स और लायबैलिटीज का पूरा विवरण हो। बस, इन्हीं शब्दों के साथ मैं समाप्त करता हूं।

MESSAGES FROM THE COUNCIL OF STATES

Mr. Chairman: Secretary may now read the messages from the Council of States.

Secretary: Sir, I have to report the following four messages received from the Secretary of the Council of States:

(1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 26th November, 1952, agreed without any amendment to the Indian Coconut Committee (Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 5th November, 1952."

(2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 26th November, 1952, agreed without any amendment to the Indian Oilseeds Committee (Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 5th November, 1952."

(3) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 27th November, 1952, agreed without any amendment to the Code of Civil Procedure (Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 5th November, 1952." and

(4) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 27th November, 1952, agreed without any amendment to the following Bills which were passed by the House of the People at its sitting held on the 12th November, 1952:

(i) The Indian Patents and Designs (Amendment) Bill, 1952.

(ii) The Mysore High Court (Extension of Jurisdiction to Coorg) Bill, 1952."

The House then adjourned till a Quarter to Eleven of the Clock on Tuesday, the 2nd December, 1952.